GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.2775 TO BE ANSWERED ON 06.08.2015

REVIEW OF PERFORMANCE OF PRIVATE DISCOMS

†2775. SHRI GAJENDRA SINGH SHEKHAWAT:

Will the Minister of POWER be pleased to state:

- (a) whether the Government has reviewed performance of private power distribution companies;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to check exploitation of the consumers by these companies?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

(a) to (c): Electricity is a concurrent subject and the supply and distribution of electricity falls under the purview of respective State Government/State Power Utility. Government of India acts as a facilitator in supplementing the efforts of States to provide power to consumers in an improved manner.

Appropriate Electricity Regulatory Commissions have been entrusted with the responsibility of overseeing the performance of the distribution licensees. Under the Section 86(1)(i) of the Electricity Act, 2003, the function to be discharged by State Electricity Regulatory Commissions (SERCs), are as quoted below:

"Specify or enforce standards with respect to quality, continuity and reliability of service by licensees"
